IN THE HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD

TUESDAY, THE EIGHTEENTH DAY OF FEBRUARY
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HONOURABLE SMT JUSTICE RENUKA YARA

WRIT APPEAL NO: 208 OF 2025

Writ Appeal under clause 15 of the Letters Patent against the order 03/02/2025 in Writ Petition No.13040 of 2023 on the file of the High Court.

Between:

Porandla Prabha, W/o Bhumaiah, aged about 50 years, Occ- Housewife, R/o H.No.19-1-87/A, Markandeya Colony, Godavarikhani Village, Ramagundam Mandal, Peddapalli District.

...APPELLANT

AND

1. The State of Telangana, Rep. by its Principal Secretary, Municipal Administration and Urban Development, Secretariat, Hyderabad
2. The Commissioner, Municipal Administration and Urban Development, Hyderabad, Telangana
3. The District Collector, Peddapalli, Peddapalli District
4. The Municipality of Ramagundam, Rep. by its Commissioner, Ramagundam Mandal, Peddapalli District.
5. Vaddepalli Durgaiah, S/o Late Ramulu, Aged about 62 years, Occ, Retd, Singareni Employeem, Rio H.No.18-1-87/A, Markandeya Colony, Godahavarikhani Village, Ramagundam Mandal, Peddapalli District.

...RESPONDENTS

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the respondent No.4 to receive the representation / complaint of the petitioner and to take necessary action against the illegal construction of building

by the respondent No.5 in respect of the property situated in Sy.No.666 which is situated at Janagama Village, Ramagundam Mandal, Peddalli District pending disposal of the writ appeal.

Counsel for the Appellant : SRI RAPOLU BHASKAR

Counsel for the Respondents No.1to3 : SRI E.VENKATA REDDY, GP FOR MCPL ADMN URBAN DEV

Counsel for the Respondents No.4 : SRI PUTTA KRISHNA REDDY, SC FOR MUNICIPALITY

Counsel for the Respondents No.5 : SRI M.P.K.ADITYA

The Court made the following: JUDGMENT

THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL
AND
THE HON'BLE SMT. JUSTICE RENUKA YARA

WRIT APPEAL No.208 of 2025

JUDGMENT *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*:

Sri Rapolu Bhaskar, learned counsel for the appellant; Sri E. Venkata Reddy, learned Government Pleader for Municipal Administration and Urban Development Department, for respondent Nos.1 to 3; Sri P. Krishna Reddy, learned Standing Counsel for respondent No.4 and Sri M.P.K. Aditya, learned counsel for respondent No.5.

2. Learned counsel for the appellant seeks to withdraw this appeal with liberty to file a civil suit.

3. The other side has no objection.

4. Accordingly, this Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Interlocutory applications, if any pending, shall also stand closed.

SD/- K. SAILESHI
DEPUTY REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI RAPOLU BHASKAR, Advocate. [OPUC]
2. Two CCs to GP FOR MCPL ADMN URBAN DEV, High Court for the State of Telangana. [OUT]
3. One CC to SRI KRISHNA REDDY PUTTA, SC FOR MUNICIPALITY/MC. [OPUC]
4. One CC to SRI M.P.K.ADITYA, ADVOCATE. [OPUC]
5. Two CD Copies.

BSK

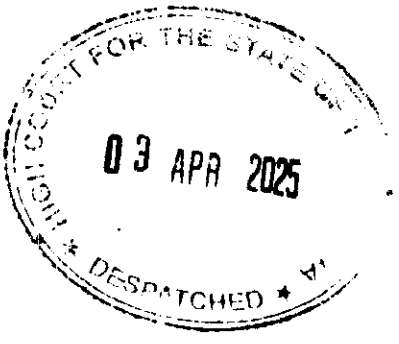
GJP

HIGH COURT

DATED:18/02/2025

JUDGMENT

WA.No.208 of 2025



DISMISSING THE WRIT APPEAL
AS WITHDRAWN
WITHOUT COSTS

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S.B
18/3/25